

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.265/2004

Thursday this the 29 th day of June, 2006.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER

K.K.Sivadasan,
GDS MC, Kovvappuram,
Kunhimangalam, Payyannur, Kannur. Applicant

(By Advocate Shri M.Sasindran)

Vs.

1. The Sub Divisional Inspector of Post Offices,
Payyannur Sub Division, Payyannur, Kannur – 670 307.
2. The Superintendent of Post Offices,
Kannur Division, Kannur.
3. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram.
4. The Director General of Posts,
Department of Posts, Dak Bhavan,
New Delhi – 110 001.
5. Union of India represented by its Secretary,
Ministry of Communications,
New Delhi. Respondents

(By Advocate Shri S.K.Balachandran, ACGSC) (rep)

The application having been heard on 29.6.2006
the Tribunal on the same day delivered the following:

ORDER

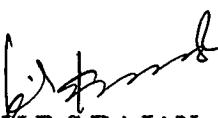
HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

When the matter came up before the bench, learned counsel for the applicant submitted that the applicant has filed this O.A. in 2004 seeking a transfer to the post of GDSMD, Anchampedika P.O. He relies on certain judicial

pronouncements in support of his case. Learned counsel for the respondents submits that there are some developments and changes in the rules for transfer. In view of the changed circumstances, the counsel for the applicant seeks permission to withdraw the O.A. with liberty to file a fresh O.A.

2. O.A. is permitted to be withdrawn with liberty to file a fresh application.

Dated the 29th June, 2006.


K.B.S.RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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